

from January and will be issued very soon. I would like that some time limit should be fixed, and an announcement should be made in this regard.

[English]

SHRI SOMNATH CHATTERJEE
(Bhopur): Have you faith in them?

[Translation]

SHRI SATYANARAYAN JATIYA
(Ujjain): Mr. Speaker, Sir, very soon "Simhastha Parva" is going to be held in Ujjain. Madhya Pradesh Administration has demanded more quota of foodgrains and sugar for this Parva to serve all the people coming on the occasion. The additional quota may be granted.

15.32/1/2 hrs.

COMMITTEE ON PRIVATE MEMBERS'
BILL AND RESOLUTIONS

Ninth Report

[English]

SHRI P.P. KALIAPERUMAL (Cuddalore): I beg to move:

"That this House do agree with the Ninth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 8th April, 1992."

MR. SPEAKER: The question is:

"That this House do agree with the Ninth Report of the Committee on Private Members' Bills and Resolutions

presented to the House on the 8th April, 1992."

The motion was adopted.

15.33 hrs.

NATIONAL POPULATION POLICY BILL*

[English]

SHRIMATI PRATIBHA DEVISINGH PATIL (Amravati): I beg to move for leave to introduce a Bill to provide for a national population policy and for measures to control the population in the country and for matters connected therewith.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for a national population policy and for measures to control the population in the country and for matters connected therewith."

The motion was adopted.

SHRIMATI PRATIBHA DEVISINGH PATIL: I introduce the Bill.

15.33/1/2 hrs.

REPRESENTATION OF THE PEOPLE
(AMENDMENT) BILL*
(Amendment of Section 7)

[English]

SHRIMATI DIL KUMARI BHANDARI (Sikkim): I beg to move for leave to introduce

*Published in the Gazette of India, Extraordinary Part II, Section 2 dated 10.4.1992.

[Smt. Dil Kumari Bhandari]

a bill further to amend the Representation of the People Act, 1950.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Representation of the People Act, 1950.

The motion was adopted.

SHRIMATI DIL KUMARI BHANDARI : I introduce the Bill.

15.34 hrs.

JUDGES (INQUIRY) AMENDMENT BILL
(Amendment of section 3)

[English]

SHRI SOMNATH CHATTERJEE (Bolpur): I beg to move for leave to introduce a bill further to amend the Judges (Inquiry) Act, 1968.

MR. SPEAKER: The question is :

"That leave be granted to introduce a Bill further to amend the Judges (Inquiry) Act, 1968.

The motion was adopted.

15.34 1/2 hrs.

MOTOR VEHICLES (AMENDMENT) BILL
(Amendment of section 166)

[English]

SHRI P.C.THOMAS (Muvattapuzha): I

beg to move for leave to introduce bill to amend the Motor Vehicles Act, 1988.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to amend the Motor Vehicles Act, 1988.

The motion was adopted.

SHRIP.C.THOMAS: I introduce the Bill.

15.35 hrs.

CONSTITUTION (AMENDMENT)
(Insertion of new part XIA)
by Shri Chitta Basu

[English]

MR. SPEAKER: The House shall now take up further consideration of the Following motion moved by Shri Chitta Basu on the 13 th March, 1992, namely:-

"That the Bill further to amend the Constitution of India, be taken into consideration."

The time allotted for this Bill was three hours. The time already taken two hours and 30 minutes; 30 minutes remained to be taken.

Shri Nitish Kumar was on his legs last time.

[Translation]

SHRI NITISH KUMAR (Barh): Mr. Speaker, Sir, first of all I would like to thank Shri Chitta Basu for bringing forward a constitution (Amendment) Bill, in the House in public interest. Its object is to confer constitutional Status on both the National Development Council and the planning commission for the planned development of